

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2724  
ANSWERED ON:16.12.2004  
CLASSIFICATIONS OF LAND  
Kulaste Shri Faggan Singh

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the entire land under army possession in Sagar (MP) is classified in category A-1;
- (b) if not, the area of the land which has not been reclassified and the persons held responsible for the delay in this process;
- (c) whether rent was being regularly paid by the farmers of Sagar after the expiry of lease since 1974;
- (d) if so, the reasons for not collecting agriculture land rent by the Defence Estate Officer, Jabalpur (M.P.) for the last two years;
- (e) whether cantonment councils have been dissolved; and
- (f) if so, the reasons therefor and the time by which the elections would be conducted?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) Yes, Sir.
- (b) Not applicable in view of the reply given at (a) above.
- (c) & (d): No rent was being paid by the farmers in respect of the expired leases since 1974. Since these leases have expired and not renewed, no rent has been recovered from them.
- (e) There are no cantonment councils as such. However, out of the 62 cantonment boards, constitutions of 56 cantonment boards stand changed (varied) under Section 14 of the Cantonments Act, 1924 and these cantonment boards are functioning.
- (f) No time frame has been fixed for holding elections to cantonment boards.